

Name of the road	Length (Kms.)
4. Rajkhara to Samona FR (6)	8.00
5. Rajkhara Silavat to Pinhat FR (7)	8.00
6. Chandailipurato Sharamthura FR (6)	14.00
7. Kailadevi to Karanpura Marg FR	24.00
	99.00
TOTAL	220.00

**Resumption of fertilizer import**

[Translation]

\*296. DR. G. VIJAYA RAMA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to resume fertilizer import;

(b) if so, the fertilizers to be imported and the names of the countries;

(c) whether such imports will affect the indigenous production; and

(d) if not, the reasons therefor;

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): (a) and (b). Potassic fertilizers are imported on a regular basis to meet the assessed requirement as there are no known indigenous sources of this material. Import of nitrogenous and phosphatic fertilizers is planned to bridge the gap between the assessed demand and expected indigenous production. However, some quantities of urea and DAP are planned to be imported during the second half of the current year to meet contractual obligations.

It would not be in the public interest to disclose the countrywise quantities of fertilizer materials planned to be imported during 1987-88.

(c) and (d). The import of fertilizers is not expected to have adverse impact on the indigenous production as the indigenous stocks will have priority over the imported fertilizers for distribution and sale under the ECA allocations.

**Defect in Korba Doordarshan Transmission**

\*297. DR. PRABHAT KUMAR MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether due to mechanical defect in Korba (Madhya Pradesh), Doordarshan Transmission National network programmes are not clearly visible in this area;

(b) if so, the time by which this defect will be removed;

(c) whether late night adult films are not being relayed from Korba Doordarshan centre; and

(d) if so, the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): (a) and (b). It was observed sometime back that the transmission from Korba TV transmitter was not satisfactory. The matter was looked into by Doordarshan Engineers and it was found that the transmitting antenna had developed certain mechanical faults. These defects have since been removed and the transmitter is now performing satisfactorily. Nevertheless, as a long term measure, it has been decided to replace the transmitting antenna so that similar faults do not recur.

(c) and (d). Though it is envisaged to

telecast late night films from the Korba TV transmitter also, no definite date has been fixed for this.

[English]

**Inclusion of prior informal consent clause**

\*298. SHRI HARISH RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Food and Agricultural Organisation is finalising code on pesticides to which India is a party;

(b) whether an International Organisation, Pesticide Action Network, Penang, Malaysia has been pleading for inclusion of "Prior Informal Consent" (PIC) clause to ensure that importing countries are fully informed of the dangers and hazards of products imported; and

(c) whether India has decided to support inclusion of PIC clause in the Food and Agricultural Organisation Code?

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): (a) The Food and Agricultural Organisation (FAO) has already adopted "The International Code of Conduct on the Distribution and Use of Pesticides" in the 23rd Session of the FAO Conference held in Rome in November, 1985. India is a party to the adoption of the said Code.

(b) Yes, Sir.

(c) No such decision has been taken. The Prior Informal Consent clause has little relevance to India as our country has already got a comprehensive legislation and registration procedure/system for pesticides. The object of ensuring that the importing countries are fully informed of dangers and hazards of insecticides is already achieved in our country under the provisions of Insecticides Act, 1968. There is a mandatory requirement for registration of insecticides both for import and

manufacture in the country; and the Registration Committee constituted under the Act for considering registration is to satisfy itself about the safety and efficacy of insecticides before the grant of registration.

**New Technology for seed treatment**

\*299. SHRI G.S. BASAVARAJU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether plant physiologists of the Indian Agricultural Research Institute have developed a new technology of seed treatment of wheat before sowing;

(b) if so, the salient features of the technology;

(c) the areas where this new technology has been introduced; and

(d) the extent to which the new technology will help in obtaining production of foodgrains?

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): (a) No, Sir.

(b) to (d). Do not arise.

**Coordination with National/State Academies in formulation and production of programmes**

\*300. PROF. NARAIN CHAND PARASHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the All India Radio/Doordarshan coordinate their activities with the National/State Academies regarding planning, formulation and production of various programmes in regional and tribal languages and dialects;

(b) if so, the names of the programmes and other Advisory Committees on which representation has been given to the National and State Academies as on date,